

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s BRISTO FOODS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s BRISTO FOODS PVT LTD
2.	Date of incorporation of corporate debtor	11/12/1992
3.	Authority under which corporate debtor is incorporated / registered	Roc -Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15412KL1992PTC006847
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg Office- Plot No VIII/636/E, NIDA, Menonpara Road Kanjikode , Kerala Palakkad 678621
6.	Insolvency commencement date in respect of corporate debtor	20/12/2019(Order Received on 24/12/2019)
7.	Estimated date of closure of insolvency resolution process	21/06/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Jasin Jose IBBI/IPA-001/IP-P00695/2017-2018/11225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Jasin Jose PonmattamMadaserry Mookannoor Po-683577 Angamaly,kerala,India Email-Jasinjoseponmattam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Jasin Jose KK Jose & Associates Yenvee Complex Temple Road Aluva -683101 Kerala Email-cajasinjose@gmail.com
11.	Last date for submission of claims	07/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Not Applicable	Weblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s BRISTO FOODS PVT LTD on 20/12/2019.

The creditors of M/s BRISTO FOODS PVT LTD are hereby called upon to submit their claims with proof on or before 07/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. -Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-

CA Jasin Jose FCA,IP,RV

IBBI/IPA-001/IP-P00695/2017-2018/11225



25/12/2019

Place-Aluva